

can send his agent or nominee to such proceedings?

The Deputy Minister of Labour (Shri Abid Ali): (a) The conciliation proceedings had concluded on the 28th June 1960.

(b) An employer who is a party to a dispute can nominate representative to attend to the proceedings.

Employees of the Coffee Board

1513. Shri Madhusudan Rao: Will the Minister of Commerce and Industry be pleased to refer to the reply given to Unstarred Question No. 2852 on the 28th April, 1960 and state the further development in regard to appeal in the Supreme Court against the award of Industrial Tribunal by the Coffee Board?

The Minister of Commerce (Shri Kanungo): The appeal is still pending.

Small Scale Industries

1514. Shri P. G. Deb: Will the Minister of Commerce and Industry be pleased to state:

(a) whether Government have any scheme of equity capital for advancing loans to young enterprising people for starting small scale industries in backward and under-developed areas of the country; and

(b) if so, the details of the same?

The Minister of Industry (Shri Manubhai Shah): The Small Scale Industries Board has recommended participation of Government in equity capital of small industrial concerns and has specially recommended liberal terms for those floated by technically qualified persons. The details of the Scheme are under the consideration of the Government.

Prototype Production and Training Centre at Howrah

**1515. { Shri Subodh Hansda:
Shri Nek Ram Negi:
Shri R. C. Majhi:**

Will the Minister of Commerce and Industry be pleased to state:

(a) whether the plan and estimate of the prototype production and training centre at Howrah (West Bengal) for small scale industries has been prepared;

(b) if so, the total outlay of the project; and

(c) whether the construction of the project has started?

The Minister of Industry (Shri Manubhai Shah): (a) to (c). Estimates of cost of the prototype production and training centre at Howrah are ready and the requisite Plans are under preparation. Total outlay for the development of land and construction of buildings is estimated to be of the order of Rs. 40 lakhs. The construction work will be taken up shortly.

Talkatora Club, New Delhi

1516. Shri Subodh Hansda: Will the Minister of Works, Housing and Supply be pleased to state:

(a) whether the premises occupied by the Talkatora Club in New Delhi are owned by Government;

(b) if so, what is the rent charged for the premises;

(c) whether the Talkatora Club is authorised to sublet any part of the club premises;

(d) whether it is a fact that club has for years been subletting the kitchen and certain other parts of the premises;

(e) if so, what is the monthly rent received by the club from the sub-lettee;

(f) whether sometime back the club sublet its dramatic hall etc. and Government had difficulty in getting back possession of the hall; and

(g) whether the club has been paying to Government any part of the income it has been deriving by subletting portions of the club premises?

The Deputy Minister of Works, Housing and Supply (Shri Anil K. Chanda): (a) Yes.